

W.P.Crl.No.485 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 20.07.2026

WEB COPY

CORAM:

THE HONOURABLE MR. JUSTICE **G.K.ILANTHIRAIYAN**

W.P.Crl.No.485 of 2026

Ganga Neduncheliyan

... Petitioner

Vs.

1.The District Collector,
Thiruvarur District.

2.The Tahsildar,
Muthupet Taluk,
Thiruvarur District.

3.The Superintendent of Police,
Thiruvarur District.

4.The Deputy Superintendent of Police,
Muthupet Circle,
Thiruvarur District.

5.The Inspector of Police,
Muthupet Town Police Station,
Thiruvarur District.

6.The Executive Officer,
Muthupet Town Panchayat,
Thiruvarur District.

7.Tamil Nadu Thowheed Jamaath (TNTJ),
Branch-2 Mosque,
Door No.113/2,
Rahmath Nagar,
Ward No.4,
Maruthangaveli Thoppu,



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Muthupet,
Thiruvarur District.

... Respondents

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Prayer: Writ petition(Crl.) filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents 1 to 6 to forthwith take necessary steps to remove the banned cone-type loudspeakers installed on the pole in front of 7th respondent's premises at Tamil Nadu Thowheed Jamaaath (TNTJ), Branch-2, Mosque bearing Door No.113/2, Rahmath Nagar, Ward No.4, Maruthangaveli Thoppu, Muthupet, Thiruvarur District based on the petitioner's representation dated 02.01.2026

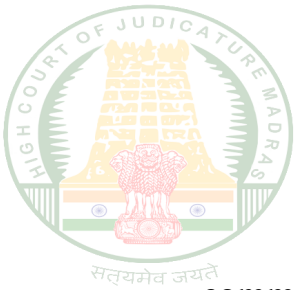
For Petitioner : Mr.D.Ajay

For Respondents

For R1 to 5 : Mr.R.Ganesh Kumar,
Counsel for Government
of Tamil Nadu (Criminal Side)

ORDER

This writ petition has been filed praying for a direction to respondents 1 to 6 to forthwith take necessary steps to remove the banned cone-type loudspeakers installed on the pole in front of 7th respondent's premises at Tamil Nadu Thowheed Jamaaath (TNTJ), Branch-2, Mosque bearing Door No.113/2, Rahmath Nagar, Ward No.4, Maruthangaveli Thoppu, Muthupet, Thiruvarur District based on the petitioner's representation dated 02.01.2026.



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2. It is seen that pending the writ petition, there was a peace

committee meeting conducted by the second respondent, in which the petitioner and the counter parties participated and the said parties themselves resolved to replace the cone-type speakers with box speakers at Tamil Nadu Thowheed Jamaaath (TNTJ), Branch-2, Mosque bearing Door No.113/2, Rahmath Nagar, Ward No.4, Maruthangaveli Thoppu, Muthupet, Thiruvavarur District.

3. However, it is brought to notice of this Court that so far the seventh respondent has not replaced the cone-type speakers with box speakers.

4. In view of the above, the following directions are issued:

(i) The State shall strictly implement the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 forthwith and issue necessary/appropriate directions/guidelines to the authorities/police officers concerned to see to it that noise pollution is controlled;

(ii) The State shall instruct all the authorities to take appropriate action against the users of cone speakers/loudspeakers in public places



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and/or in religious places in violation of the provisions of the Noise

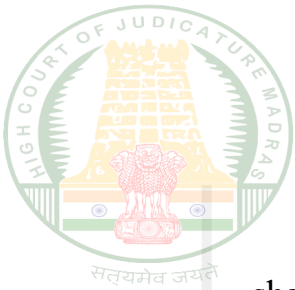
Pollution (Regulation and Control) Rules, 2000 and ensure that the usage of cone speakers are curtailed and the usage of any other sound systems would be within the permitted parameters;

(iii) The use of cone speakers/loudspeakers in public places shall be banned/restricted forthwith in the interest of general public and more particularly, the children and aged persons;

(iv) The awareness campaigns shall be conducted among the public about the ill-effects of cone speakers/loudspeakers in order to curb the menace of noise pollution;

(v) Any violation in complying with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000, be taken note of by the authorities concerned and appropriate action be initiated against the persons concerned in accordance with law and the instruments used for such violation be seized and confiscated immediately;

(vi) Those, who are conducting the public meetings, shall also scrupulously follow the directions issued in this order, while using the sound systems; and



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(vii)The Secretary to Government, Public Department, Chennai

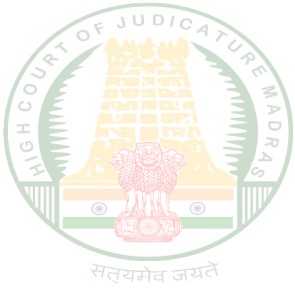
shall communicate this order to all the District Collectors, who inturn,
shall intimate the same to all the subordinate officers for compliance
forthwith.

5. With the above directions, this writ petition is disposed of.

There shall be no order as to costs.

20.07.2026

Index : Yes/No
Neutral citation : Yes/No
Speaking/non-speaking order
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G.K.ILANTHIRAIYAN. J.

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To

- 1.The Secretary to Government, Public Department, Chennai
- 2.The District Collector,
Thiruvarur District.
- 3.The Tahsildar,
Muthupet Taluk,
Thiruvarur District.
- 4.The Superintendent of Police,
Thiruvarur District.
- 5.The Deputy Superintendent of Police,
Muthupet Circle,
Thiruvarur District.
- 6.The Inspector of Police,
Muthupet Town Police Station,
Thiruvarur District.
- 7.The Executive Officer,
Muthupet Town Panchayat,
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- 8.Tamil Nadu Thowheed Jamaath (TNTJ),
Branch-2 Mosque,
Door No.113/2,
Rahmath Nagar,
Ward No.4,
Maruthangaveli Thoppu,
Muthupet,
Thiruvarur District.
- 9.The Public Prosecutor,
Madras High Court,
Chennai.

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